

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE ELEVENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANT**

IA NO: 3 OF 2024

IN

WRIT APPEAL NO: 873 OF 2024

Between:

Simhavahini Mahankali Temple Trust, (Regd. Vide Book No. IV/279/2016) H.
No. 18- 6- 726, Laldarwaza, Hyderabad - 500 053 Rep. by its Secretary, G.
Arvind Kumar Goud s/o. Late Mahesh Kumar Goud, age 49 years

...APPELLANT

AND

1. L Govind Kumar, S/o. L. Yadagiri, Aged about 43 years, occ Business, R/o. H.
No. 18- 5- 427, Lal Darwaza, Hyderabad - 500 053
2. The State of Telangana, Rep. by its Principal Secretary to Govt. Endowments
Department, Secretariat, Hyderabad - 500 022
3. The Commissioner, Endowments Department, Boggulakunta, Tilak Road,
Hyderabad - 500 001
4. The Assistant Commissioner of Endowments, Boggulakunta, Tilak Road,
Hyderabad - 500 001
5. Sri Simhavahini Mahankali Temple, Laldarwaza, Hyderabad Rep. by its
Executive Officer

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to post
the above Writ Appeal under the caption of "For Being Mentioned" to modify the
order dated 26.07.2024 passed in W.A.No.873 of 2024

This petition coming on for hearing, upon perusing the petition and the
affidavit filed in support thereof and upon hearing the arguments of SRI S.
SATYAM REDDY FOR SRI SARASANI RAHUL REDDY, petitioners and of SRI

D.V.N ACHARYA, Counsel for Respondent No.1. and MS. T. GEETA FOR SRI BHUKYA MANGILA_ NAIK GP FOR ENDOWMENTS on behalf of Respondent Nos. 2 to 4 and of SRI J.R. MANOHAR RAO, Standing Counsel FOR ENDOWMENTS on Behalf of Respondent No.5, the court made the following:

Mr. S. Satyam Reddy, Learned Senior Counsel represents, Mr. Sarasani Rahul Reddy, learned counsel for the applicant/appellant.

Mr. D.V.N. Acharya, Learned Counsel appears for respondent No.1

We have heard learned counsel for the parties.

Admittedly, Writ Petition No. 18356 of 2024 is pending consideration before the learned Single Judge. The appellant is granted liberty to move an application seeking payment of the amount in case the appellant has incurred any expenditure in conducting bonalu festival, before the learned Single Judge.

With the aforesaid liberty, the aforesaid Interlocutory Application is disposed of.

**SD/- T. KRISHNA KUMAR
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

- 1. The Principal Secretary to Govt. Endowments Department, Secretariat, Hyderabad - 500 022**
- 2. The Commissioner, Endowments Department, Boggulakunta, Tilak Road, Hyderabad - 500 001**
- 3. The Assistant Commissioner of Endowments, Boggulakunta, Tilak Road, Hyderabad - 500 001**
- 4. The Executive Officer, Sri Simhavahini Mahankali Temple, Laldarwaza, Hyderabad**
- 5. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.**
- 6. The Section Officer, Writ DB Section, High Court for the State of Telangana at Hyderabad.**

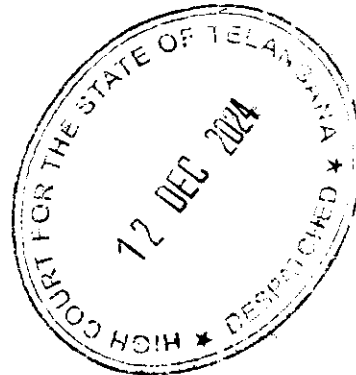
7. The Section Officer, Writ Non-Service Section, High Court for the State of Telangana at Hyderabad.
8. One CC to SRI. SARASANI RAHUL REDDY Advocate [OPUC]
9. One CC to SRI. D V N ACHARYA Advocate [OPUC]
10. One CC to SRI J.R. MANOHAR RAO SC FOR ENDOWMENTS [OPUC]
11. Two CCs to GP for Endowments, High Court for the State of Telangana at Hyderabad. [OUT]
12. Two CD Copies

KKS
BSR

A handwritten signature in black ink, consisting of a stylized 'A' followed by a horizontal line and a small flourish.

HIGH COURT

DATED:11/12/2024



ORDER

IA NO: 3 OF 2024

IN

WRIT APPEAL NO: 873 OF 2024

**DISPOSING THE I.A.
WITHOUT COSTS**

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